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Title: Need to strengthen the cyber law in the country.

SHRIMATI MEENAKASHI LEKHI (NEW DELHI): India is the leading global e-economy and a Centre of the technological revolution but unfortunately its legal regime has often fallen short of catering to and regulating the fast evolving technological landscape and the information revolution.

Series of major initiatives both by the Government and the judiciary stress upon the imperative need for developing a culture for appreciation of the issues involved with cyber crimes and the Law in the country.

India as a country, is the twelfth nation in the world to legislate for cyber law, passing an Information Technology Act and has also brought about certain amendments to the India Penal Code.